

Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

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The Meeting No.03/AM-18 dated 11.05.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was actually held on 12.05.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mahapartra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.01/AM-17 held on 13.04.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.03/AM-18 dated 11.05.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER: 3/84-ALC3/ : DATED : 11.05.2017 actually held on 12.05.2017

Case No.:16/3/84-ALC3/2017	Party Name:VAHIDHA IMPORTS & EXPORTS	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Approved
HQ File :01/84/050/00021/AM18/	RLA File :10/24/040/00047/AM16/	Lic.No/Date:1010059255 24.08.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:24/1/84-ALC3/2017	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Approved
HQ File :01/84/050/00004/AM18/	RLA File :08/24/040/00314/AM16/	Lic.No/Date:0810136733 16.12.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in respect of above AA as per written comments DIPP vide F. No. 7(217)/2017-TSW dated 21.04.2017 as under:			
<p>The firm will import Polypropylene Granules for the production of export product. In the past 5% wastage was allowed for export of PP Non Woven Fabric. Accordingly, following norm is approved:-</p> <p>1. Export item: PP Spun bond Non Woven Fabric weighing not more than 25G/M2 Quantity: 100 MT</p> <p>Import item: PP Granules Quantity: 105 MT</p>			

2. Export item: PP Non Woven Fabric weighing not more than 25G/M2 but not more than 70G/M2
Quantity: 150 MT

Import item: Polypropylene Granules
Quantity: 157.5 MT

3. Export item: PP Spun bond Non Woven Fabric weighing not more than 70G/M2 but not more than 150G/M2
Quantity: 50 MT

Import item: PP Granules
Quantity: 52.5 MT

RA concern may take necessary action subject to compliance of other usual conditions.

3	Case No.: 26/8/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to await reply of the firm. The case stands deferred for re-listing on 08.06.2017.				

4	Case No.: 5/10/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 by post to furnish the net content of input in export, individual content quantity wise import and final product in this case. NC decided to send a reminder to firm. The case stands deferred for re-listing on 08.06.2017.				

5	Case No.: 28/12/84-ALC3/2016	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to again ask the firm to furnish CAD for each item showing efficiency. The case stands deferred for re-listing on 08.06.2017.				

6	Case No.: 29/12/84-ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:3/84-	Status:
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		ALC3/2017 11.05.2017	Deferred
HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 08.06.2017.			

	Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
7	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply and TC Report in the above case. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:23/18/84-ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
8	HQ File :01/84/050/00304/AM17/	RLA File :04/24/040/00082/AM17/	Lic.No/Date:0410162244 02.09.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish certain information for examination of the case. NC decided to await their reply. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:8/18/84-ALC3/2016	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
9	HQ File :01/84/050/00289/AM17/	RLA File :03/95/040/00207/AM16/	Lic.No/Date:0310807808 15.09.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the manufacturing process and CAD of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:35/20/84-ALC3/2016	Party Name:J.D.APPARELS PVT. LTD.	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
10	HQ File :01/84/050/00378/AM17/	RLA File :05/23/040/00276/AM17/	Lic.No/Date:0510399815 22.09.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application and observed that case has been referred to TC Mumbai for comments. NC				

decided await their comments. The case stands deferred for re-listing on 08.06.2017.

11	Case No.: 26/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Apporved
	HQ File :01/84/050/00369/AM17/	RLA File :05/24/040/00311/AM17/	Lic.No/Date:0510399975 03.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

12	Case No.: 29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 through by post to furnish the justification of requirement of higher wastage in this case. NC decided to ask the firm to attend the personal hearing for explanation of their case. The case stands deferred for re-listing on 08.06.2017.				

13	Case No.: 6/18/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through email to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. NC decided to send reminder to provide the details of madeups. The case stands deferred for re-listing on 08.06.2017.				

14	Case No.: 62/20/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was requested to furnish the CAD/CAM, Measurement chart, Manufacturing process alongwith stage wise wastage of the product . NC decided to await reply of the firm. The case stands deferred for re-listing on 08.06.2017.				

15	Case No.: 24/20/84-ALC3/2016	Party Name:ORIENT CRAFT	Meet No/Date:3/84-	Status:
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	LIMITED	ALC3/2017 11.05.2017	Deferred
HQ File :01/84/050/00367/AM17/	RLA File :05/24/040/00313/AM17/	Lic.No/Date:0510400059 06.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application. NC decided to ask the firm to attend the hearing for explanation of their case. The case stands deferred for re-listing on 08.06.2017.			

16	Case No.:30/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application. NC decided to ask the firm to attend the hearing for explanation of their case. The case stands deferred for re-listing on 08.06.2017.				

17	Case No.:3/3/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00008/AM18/	RLA File :56/24/040/00034/AM17/	Lic.No/Date:5610005011 18.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

18	Case No.:33/20/84-ALC3/2016	Party Name:SIPL TEXTILES PVT.LTD.	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Approved
	HQ File :01/84/050/00376/AM17/	RLA File :05/24/040/00315/AM17/	Lic.No/Date:0510400157 19.10.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export product. RA concern may take necessary action subject to compliance of other usual conditions.				

19	Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 01.02.2017 through e-mail to furnish the CAD, Justification of fabric requirement of the product. NC decided to send a reminder to firm. The case stands deferred for re-listing on 08.06.2017.				

20	Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 08.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application and observed that firm was asked to appear before NC on 13.04.2017 to explain their case alongwith photograph of manufacturing process and stage wise wastage of the product in this case. NC decided to give another opportunity to firm to attend the personal hearing. The case stands deferred for re-listing on 08.06.2017.			

21	Case No.:5/16/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00279/AM17/	RLA File :07/24/040/00234/AM17/	Lic.No/Date:0710110601 28.10.2016	Defer Date: 08.06.2017
	Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Bangalore. The case stands deferred for re-listing on 08.06.2017.			

22	Case No.:21/20/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	Defer Date: 08.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed CAD enclosed with documents are not clear. NC decided to ask the firm to furnish the clear copy of CAD with clear mention of efficiency. The case stands deferred for re-listing on 08.06.2017.			

23	Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 08.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.			

24	Case No.:19/1/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Approved
	HQ File :01/84/050/00536/AM17/	RLA File :05/28/095/00032/AM17/	Lic.No/Date:0510400403 11.11.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation (Ladies Trouser Style No.RM8-7682923 & RM8-7681909) issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

25	Case No.: 14/18/84-ALC3/2016	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00295/AM17/	RLA File :07/24/040/00252/AM17/	Lic.No/Date:0710110678 23.11.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 08.06.2017.				

Case No.:50/20/84-ALC3/2016	Party Name:HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Approved
HQ File :01/84/050/00393/AM17/	RLA File :05/23/040/00356/AM17/	Lic.No/Date:0510400451 24.11.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as ^{pc}DIPP's written comments vide F.No.07/38/2017-TWS dated 12.05.2017 as under :

~~The firm has claimed 9.13% wastage of raw material for manufacture of export product which appears to be higher. Generally, 5% wastage is allowed for Fibre to Yarn and accordingly following are recommended:-~~

Export Item : HPT Aracore W 50-162 (Para Aramid Yarn) (Consisting of minimum 1374.45 kg of Aramid staple 100% Para Aramid Fibre).

Quantity : 1800 kg.

S.no.	Import Item	Quantity recommended
1.	Aramid Staple (100% Para Aramid Fibre)	1443.19 Kg
2.	50 Micron SS Wire	176.65 Kg
3.	Black Nylon	269.88 kg

RA concern may take necessary action subject to compliance of other usual conditions.

27	Case No.: 37/22/84-ALC3/2016	Party Name:SURYA TEXTTECH,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Approved
	HQ File :01/84/050/00443/AM17/	RLA File :22/24/040/00077/AM17/	Lic.No/Date:2210015599 24.11.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued as applied for.				

RA concern may take necessary action subject to compliance of other usual conditions.

28	Case No.: 29/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided await their comments. The case stands deferred for re-listing on 08.06.2017.				

29	Case No.: 18/1/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Approved
	HQ File :01/84/050/00535/AM17/	RLA File :05/28/095/00042/AM17/	Lic.No/Date:0510400481 25.11.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms for Mens Trouser Style No.115186 as applied for. GSM should match in import and export product. RA concern may take necessary action subject to compliance of other usual conditions.				

30	Case No.: 6/22/84-ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Approved
	HQ File :01/84/050/00412/AM17/	RLA File :03/95/040/00646/AM17/	Lic.No/Date:0310809395 29.11.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per details provided in this case, the Committee approved the input output norms as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

31	Case No.: 51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

32	Case No.: 54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
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HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.			

Case No.: 22/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 08.06.2017
33	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted d that firm was requested to furnish the CAD/CAM, Measurement Chart alongwith stage wise wastage in this case. NC decided to await their reply. The case stands deferred for re-listing on 08.06.2017.		

Case No.: 61/20/84-ALC3/2016	Party Name:LINK UP TEXTILES LIMITED	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
HQ File :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	Defer Date: 08.06.2017
34	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 08.06.2017.		

Case No.: 20/1/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
HQ File :01/84/050/00537/AM17/	RLA File :05/28/095/00046/AM17/	Lic.No/Date:0510400565 01.12.2016	Defer Date: 08.06.2017
35	Decision : Committee considered the case as per agenda alongwith other relevant papers . NC decided to ask the frim to furnish the style-wise CAD for the export product. The case stands deferred for re-listing on 08.06.2017.		

Case No.: 59/20/84-ALC3/2016	Party Name:EXEL SOURCING COMPANY,	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date: 08.06.2017
36	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case on 06.04.2017. NC decided to await their reply. The case stands deferred for re-listing on 08.06.2017.		

37	Case No.: 25/22/84-ALC3/2016	Party Name:EDCONS	Meet No/Date:3/84-	Status:
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	EXPORTS (P) LTD.	ALC3/2017 11.05.2017	Deferred
HQ File :01/84/050/00431/AM17/	RLA File :02/24/040/00178/AM17/	Lic.No/Date:0210207182 07.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 15.02.2017 to the firm to furnish certain information. NC decided to wait for their reply. The case stands deferred for re-listing on 08.06.2017.			

	Case No.:58/20/84-ALC3/2016	Party Name:JAI COTTON	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
38	HQ File :01/84/050/00401/AM17/	RLA File :32/24/040/00030/AM17/	Lic.No/Date:3210078047 07.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 02.02.2017 to furnish the justification higher wastage and measurement chart of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:27/22/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Approved
39	HQ File :01/84/050/00433/AM17/	RLA File :05/24/040/00413/AM17/	Lic.No/Date:0510400683 08.12.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

	Case No.:31/22/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Approved
40	HQ File :01/84/050/00437/AM17/	RLA File :05/24/040/00439/AM17/	Lic.No/Date:0510400698 09.12.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:3/84- ALC3/2017 11.05.2017	Status: Deferred
41	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the firm's reply has been received and same is being sent to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on				

08.06.2017.

42	Case No.: 15/22/84-ALC3/2016	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 08.06.2017.				

43	Case No.: 34/22/84-ALC3/2016	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00440/AM17/	RLA File :06/24/040/00029/AM17/	Lic.No/Date:0610038507 20.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

44	Case No.: 26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 08.06.2017.				

45	Case No.: 28/22/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the justification for higher wastage. Reply of the firm received and examined. The case stands deferred for re-listing on 08.06.2017.				

46	Case No.: 7/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00413/AM17/	RLA File :05/24/040/00476/AM17/	Lic.No/Date:0510400978 28.12.2016	Defer Date: 08.06.2017





Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the deficiency letter sent to the firm on 07.03.2017 received on 11.04.2017 and sent to TC, Noida for comments. The case stands deferred for re-listing on 08.06.2017.

	Case No.: 14/22/84-ALC3/2016	Party Name:P.K.OVERSEAS	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
47	HQ File :01/84/050/00420/AM17/	RLA File :05/24/040/00488/AM17/	Lic.No/Date:0510401065 03.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments as per NC decision. The case stands deferred for re-listing on 11.05.2017				

	Case No.: 36/22/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
48	HQ File :01/84/050/00442/AM17/	RLA File :06/24/040/00034/AM17/	Lic.No/Date:0610038524 03.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

	Case No.: 38/22/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
49	HQ File :01/84/050/00444/AM17/	RLA File :11/24/040/00004/AM17/	Lic.No/Date:1110028253 04.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

	Case No.: 10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
50	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

	Case No.: 22/1/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
51	HQ File :01/84/050/00002/AM18/	RLA File :05/24/040/00521/AM17/	Lic.No/Date:0510401266 12.01.2017	Defer Date: 08.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.

52	Case No.: 11/1/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00528/AM17/	RLA File :05/23/040/00495/AM17/	Lic.No/Date:0510401325 17.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

53	Case No.: 12/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00529/AM17/	RLA File :05/24/040/00530/AM17/	Lic.No/Date:0510401345 19.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from CLA, Delhi. The case stands deferred for re-listing on 08.06.2017.				

54	Case No.: 16/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00533/AM17/	RLA File :05/24/040/00529/AM17/	Lic.No/Date:0510401344 19.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The comments of TA is awaited. The case stands deferred for re-listing on 08.06.2017.				

55	Case No.: 15/1/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

56	Case No.: 17/1/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00534/AM17/	RLA File :05/24/040/00548/AM17/	Lic.No/Date:0510401405 30.01.2017	Defer Date: 08.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.

57	Case No.: 3/1/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00520/AM17/	RLA File :05/24/040/00541/AM17/	Lic.No/Date:0510401433 31.01.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

58	Case No.: 2/3/84-ALC3/2017	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

59	Case No.: 1/1/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00518/AM17/	RLA File :05/24/040/00550/AM17/	Lic.No/Date:0510401457 02.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

60	Case No.: 2/1/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00519/AM17/	RLA File :05/23/040/00529/AM17/	Lic.No/Date:0510401499 03.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

61	Case No.: 10/1/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Approved
	HQ File :01/84/050/00527/AM17/	RLA File :05/23/040/00525/AM17/	Lic.No/Date:0510401497 03.02.2017	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per DIPP written comments vide F.No.07/38/2017-TWS dated 11.05.2017 as under :

Export Item : HPT Aracore W 50-162 (Para Aramid Yarn) (Consisting of minimum 1832.6 kg of Aramid staple 100% Para Armid Fibre).

Quantity : 2400 kg.

S.No.	Import Item	Quantity recommended
1.	Aramid Staple	1924.25 Kg
2.	SS Wire	235.53 Kg
3.	Black Nylon	359.84 kg

RA concern may take necessary action subject to compliance of other usual conditions.

62	Case No.: 7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

63	Case No.: 19/3/84-ALC3/2017	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00024/AM18/	RLA File :03/95/040/00863/AM17/	Lic.No/Date:0310811065 09.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

64	Case No.: 6/1/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00523/AM17/	RLA File :05/23/040/00543/AM17/	Lic.No/Date:0510401636 14.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

65	Case No.: 13/1/84-ALC3/2017	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00530/AM17/	RLA File :05/24/040/00579/AM17/	Lic.No/Date:0510401635 14.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

66	Case No.: 8/1/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00525/AM17/	RLA File :05/23/040/00541/AM17/	Lic.No/Date:0510401661 15.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

67	Case No.: 17/3/84-ALC3/2017	Party Name:VRIJESH CORPORATION	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00022/AM18/	RLA File :03/95/040/00927/AM17/	Lic.No/Date:0310811442 27.02.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

68	Case No.: 12/3/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00017/AM18/	RLA File :05/24/040/00596/AM17/	Lic.No/Date:0510401803 01.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

69	Case No.: 18/3/84-ALC3/2017	Party Name:VRIJESH CORPORATION	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00023/AM18/	RLA File :03/95/040/00928/AM17/	Lic.No/Date:0310811522 01.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

70	Case No.:5/3/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00010/AM18/	RLA File :05/23/040/00574/AM17/	Lic.No/Date:0510401834 02.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

71	Case No.:4/3/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00009/AM18/	RLA File :05/23/040/00585/AM17/	Lic.No/Date:0510401876 07.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

72	Case No.:11/3/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00016/AM18/	RLA File :05/24/040/00618/AM17/	Lic.No/Date:0510401884 07.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

73	Case No.:21/1/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00001/AM18/	RLA File :32/24/040/00040/AM17/	Lic.No/Date:3210078125 15.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 08.06.2017.				

74	Case No.:8/3/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:15/3/84-ALC3/2017	Party Name:SURYA TEXTECH,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
75	HQ File :01/84/050/00020/AM18/	RLA File :22/24/040/00106/AM17/	Lic.No/Date:2210015666 17.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:1/3/84-ALC3/2017	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
76	HQ File :01/84/050/00006/AM18/	RLA File :06/24/040/00046/AM17/	Lic.No/Date:0610038589 28.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:6/3/84-ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
77	HQ File :01/84/050/00011/AM18/	RLA File :05/23/040/00620/AM17/	Lic.No/Date:0510402103 30.03.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:20/3/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
78	HQ File :01/84/050/00025/AM18/	RLA File :30/24/040/00045/AM17/	Lic.No/Date:3010104011 05.04.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

	Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
79	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

80	Case No.:25/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The comments of TA is awaited. The case stands deferred for re-listing on 08.06.2017.				

81	Case No.:9/3/84-ALC3/2017	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00014/AM18/	RLA File :05/24/040/00021/AM18/	Lic.No/Date:0510402241 18.04.2017	Defer Date:
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

82	Case No.:10/3/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00015/AM18/	RLA File :05/24/040/00015/AM18/	Lic.No/Date:0510402240 18.04.2017	Defer Date:
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP and DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.				

83	Case No.:13/3/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date: 08.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The comments of TA is awaited. The case stands deferred for re-listing on 08.06.2017.				

84	Case No.:21/3/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00026/AM18/	RLA File :05/24/095/00008/AM18/	Lic.No/Date:0510402457 04.05.2017	Defer Date:
Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from CLA Delhi. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 08.06.2017.				

85	Case No.:22/3/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2017 11.05.2017	Status: Deferred
	HQ File :01/84/050/00027/AM18/	RLA File :05/24/095/00007/AM18/	Lic.No/Date:0510402463 05.05.2017	Defer Date:
	Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from CLA Delhi. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 08.06.2017.			

86.

Case No.52	M/s. Stand21 Exports (India) Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/260/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410129701 dated 21.10.2011.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee also observed that the case has been referred to DIPP on 02.02.2017 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.	

87.

Case No. 53	M/s. Violet Apparels Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 08.06.2017.	

88.

Case No. 54	M/s. Citizen Technical Textile Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for re-open their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84 dated 21.04.2016. NC decided to defer the case for re-listing on 08.06.2017.	

89.

Case No. 55	M/s. JPM Exports Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 08.06.2017.	

90.

Case No. 56	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00312/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No.0510390128 dt 05.08.2014
Fixation of norms for the export product – Other Outer Garments Ladies Top (Mfd out of 100% Polyester woven fabric, width 56”, GSM 100+/- 10% (Style : Camelia) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0510390128 dt 05.08.2014 . NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.	

91.

Case No. 57	M/s. Radnik Exports
NC Meeting No. 01/AM18 dated 13.04.2017	File No. 01/84/162/00304/AM-17/DES-V
RA. F.No. 05/27/039/021/AM14	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Ladies Blouse with tightening at bottom (Style PC Zingo Blouse) manufactured out of 91% Silk 9% metalized fibre woven fabric, width 43” (Cutttable width 40”), GSM31 +/- 10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.	

92.

Case No. 58	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00311/AM17/DES-V
RA F.No.05/27/039/00021/AM-14	Annual Advance Authorisation No.0510370188 dt

Dt.28.10.2013	01.11.2013
Fixation of norms for the export product – 1. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42” (cuttable 40”), GSM 34 +/-10%, 2. Ladies divided skirt, Mfd out of 100% Silk Woven Printed/dyed fabric finished, width 42” (cuttable 40”), GSM 34 and 3. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42” (cuttable 40”), GSM 34 in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. . NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.06.2017.	

S.No.93

Case No.59	M/s. Shahi Exports Pvt. Ltd. New Delhi
NC MEETING NO.03/AM-18 Dated 11.05.2017	F. NO.01/84/162/00044/AM-18/DES-V
Fixation of norms exports products (1) Girls Overall Made of 100% Nylon Dyed Woven Fabric GSM-105 with 100% Polyester Dyed PU Coated Woven Fabric GSM-255 and 100% Polyester Fleece Knitted Fabric GSM-250 (Tolerance Plus or minus 10%) (STYLE No.SY1092) 2. Girls Jacket with Hood made of 100% Nylon Printed PU Coated Woven Fabric GSM-114(Tolerance plus or minus 10%) (STYLE No.SY1092) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 04-05-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

94.

Case No. 60	M/s. Shahi Exports Pvt. Ltd. New Delhi
NC Meeting No.03/AM-18 Dated 11.05.2017	F. NO.01/84/162/00048/AM-18/DES-V
Fixation of norms exports products : Boys Jacket made of 94% Polyester 6% Elastane Bonded Fabric GSM 345 (Face:94% Polyester 6% Elastane Woven and Back: 100% Polyester Pile Knitted) (Tolerance +/- 10%) (Style No.–XB0029) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 10-05-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

S.No.95

Case No. 61	M/s. Shahi Exports Pvt. Ltd. New Delhi
NC Meeting No.03/AM-18 Dated 11.05.2017	F. NO.01/84/162/00049/AM-18/DES-V
Fixation of norms exports products Gents Jacket With Lining Made of 60% Cotton 40% Polyester Dyed Woven Fabric GSM 260 With Lining 100% Polyester Fleece Knitted Fabric GSM-250 (Tolerance Plus or minus 10%) (STYLE No.XM0258) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 10-05-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

S.No.96

Case No. 62	M/s. Richa Global Exports (P) Ltd.
NC Meeting No.03/AM-18 Dated 11.05.2017	File No. 01/84/171/00050/AM18/DES-V
Fixation of norms for export product (1) Ladies Tunic of 98% cotton 2% Spandex Yarn Dyed Woven Fabric GSM 96(+/-10%) Style No. 440689/445634 (2). Ladies Tunic of 100% Viscose Dyed Woven Fabric GSM 122(+/-10%) Style No. 437579/445609 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 04.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

S.No.97

Case No. 63	M/s. Richa Global Exports (P) Ltd.
NC Meeting No.03/AM-18 Dated 11.05.2017	File No. 01/84/171/00051/AM18/DES-V
Fixation of norms for export product (1) Ladies Top of 100% Polyester Dyed Woven Fabric GSM 122(+/-10%) Style No. 447074 (2). Ladies Top of 100% Polyester Dyed Woven Fabric GSM 89 (+/- 10%) Style No. 447064 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 03.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT	

(HQ) for fixation the norms again.
GSM should match in import and export.

Not

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